

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL CONTEMPT PETITION NO.196 OF 2002
IN
ORIGINAL APPLICATIONS NO.77/94 AND 136/94
ALLAHABAD THIS THE 11TH DAY OF FEBRUARY,2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN
HON'BLE MR. JUSTICE K.K. SRIVASTAVA, MEMBER-A

1. Vijay Prakash Gupta,
Adult, Son of Shri B.P. Gupta,
resident of 374-B/1,
Faithful Ganj,
Kanpur Nagar.

2. Nand Kishore Sharma,
Adult, Son of Late S.L. Sharma,
resident of 379,
Faithful Ganj,
Kanpur Nagar.

3. Rajnu Lal Yadav,
Adult, Son of Shri B. Yadav,
Resident of House No.4,
Balla Ki Tatiya,
C.O.O., Kanpur Nagar.

4. Satish Pal Singh,
adult, Son of Shri R.P. Singh,
resident of 67/12,
Juhu Lal Colony,
Kanpur Nagar.

5. Om Prakash Gupta,
Adult, Son of Late P.L. Gupta,
Resident of 20,
Mirpur Cantt.,
Kanpur Nagar.

6. Sri Ram, Adult,
Son of Shri Kalp Nath,
resident of 65,
Deviganj Bagia,
Chakeri Aeridrome,
Kanpur,

All previously employed as Casual Labourers in the Army Service Corps, Supply Depot, Cantt., Kanpur Nagar.

.....Applicants(in both the O.A.)

(By Advocate Shri M.K. Upadhyay)

Versus

1. Shri Subeer Dutta,
I.A.S., Secretary,
Ministry of Defence,
Government of India,
New Delhi.
2. Lt. Gen. D.K. Dutta, Director,
Supply & Transport,
Army Head Quarters,
D H Q P.O. New Delhi.
3. Brig. Susheel Bhasin,
Deputy Director,
Supply & Transport, U.P. Area,
Hd. Qrs., Cantt., Bareilly.
4. Brig. Sanjeev Madhav,
Sub Area Commander,
Sub Area Hd. Quarters (Supply Depot),
Cantt., Lucknow.
5. Brig. K.N. Rishi,
Station Commander,
Station Head Quarters (Supply Depot),
Cantt., Kanpur.
6. Major U.R. Rao,
Office Commanding,
46 Coy., Army Service Corps Sub Depot,
Cantt., Kanpur.Respondents

(By Advocate Shri R.C. Joshi)

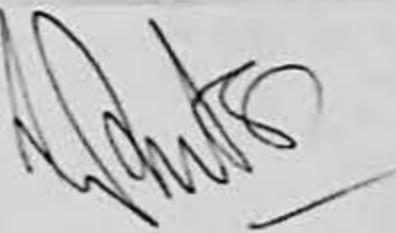
O R D E R

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

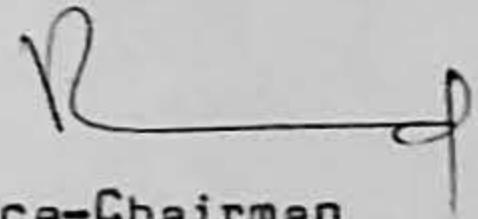
of Administrative Tribunals Act 1985, for punishing respondents for non-compliance of the order dated 08.03.02 passed in O.A. No.77/94. The direction was to re-consider the claim of the applicants in the light of the observations made ~~in~~ ⁱⁿ ~~above~~ ⁱⁿ ~~order~~ ^{order} and the Government order dated 10.09.1993 treating them as Casual Labourer, ~~and~~ ^{and} a reasoned order shall be passed within a period of four months from the date copy of ~~this~~ order is filed. Counter Affidavit has been filed alongwith copy of the order dated 18.12.2002, ~~and~~ ^{and} the claim of the applicants has been rejected after considering the merits of the same.

2. In the circumstances ~~this~~ order has been complied with and no case of contempt is made out. If the applicants are dis-satisfied with the order they may challenge the same in original side. The application is rejected and notices are discharged.

3. There will be no order as to costs.



Member-A



Vice-Chairman

/Neelam/